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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1133/2004

New Delhi, this the 29th day of November, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S. K. Malhotra, Member (A)

Sushil Chaudhry
Son of Sh.
Resident of B-2B-101, Janakpuri,
New Delhi.

...Applicant.

(By Advocate Shri Gagan Gupta)

Versus

1. Govt. of NCT of Delhi
Through : Chief Secretary
5, Sham Nath Marg,
Delhi – 110 054.
2. The Director
Directorate of Education
Old Secretariat
Delhi.
3. The Joint Director (Admn.) (Estt.-II)
Department of Education
Old Secretariat
Delhi.
4. The Deputy Director
Department of Education
Old Secretariat
Delhi.
5. The Joint Secretary (Education)
Old Secretariat
Delhi.

...Respondents.

(By Advocate Shri George Paracken)

O R D E R (ORAL)

Hon'ble Mr. Justice V.S. Aggarwal, Chairman

The applicant (Sushil Choudhry) has a prolonged litigation.

2. In all fairness to the parties counsel it must be stated that our attention was drawn as to how an individual had to run from pillar to post. This has to be so stated that applicant earlier had been shown senior to certain other persons like Shri S.D. Sharma and others. Subsequently, Shri S.D. Sharma even filed a

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petition i.e. OA 2540/2000 decided on 19th September 2001 and this Tribunal had directed that a seniority list be prepared. We are not dwelling in other details to adjudicate the question that was raised by the applicant pertaining to his seniority.

3. The reason is that, during the course of submissions, learned counsel for the applicant has fairly drawn our attention to the communication from the Administrative Officer :GOC (Gazetted Officer Cell) addressed to all Deputy Directors of Education giving particulars of certain Vice-Principals (male/female) working in different districts with the request to make available a report on their work, conduct and integrity to the said office. Along with the said communication, the list of Vice-Principals (male) who are to be given assumed seniority from 19th March 1999 has been attached.

4. At this stage, we deem it necessary to mention that applicant also claims that he should be given assumed seniority as Vice-Principal from 19th March 1999.

5. Consequently, if in pursuance of the same the applicant is granted the relief administratively, we find no ground at this stage to interfere.

6. Resultantly, we dispose of the present application directing the respondents to act on the said communication of 29th September 2004 and take an appropriate decision preferably within six months from today and communicate it to the applicant.

7. Keeping in view the aforesaid, no further opinion on merits of the matter is expressed.



(S.K. Malhotra)
Member (A)



(V.S. Aggarwal)
Chairman